

**GOVERNMENT OF INDIA
FINANCE
LOK SABHA**

UNSTARRED QUESTION NO:1651
ANSWERED ON:16.08.2013
CORPORATE DEBT RESTRUCTURING
Ramasubbu Shri S.

Will the Minister of FINANCE be pleased to state:

- (a) the details of proposals for Corporate Debt Restructuring (CDR) received by Public Sector Bank (PSBs) and CDR-cell during the last three years and the current year;
- (b) the number of proposals approved/rejected therefrom;
- (c) whether a large number of proposals from various companies for CDR are pending either with different PSBs or with the CDR cell;
- (d) if so, the details thereof, bank and CDR-cell-wise indicating the reasons for their pendency; and
- (e) the time by which the pending proposals are likely to be cleared?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA)

(a) to (b): The CDR mechanism has been designed to facilitate restructuring of advances of borrowers enjoying credit facilities from more than one bank/Financial Institution (FI) in a coordinated matter. The details of proposals received / approved / rejected by CDR Cell during the last three years and for the first quarter of the current year are given below:

(Amt. in Rs. Crore)

Year	Proposals received		Proposals approved		Proposals rejected	
Year	No.	Amt	No.	Amt	No.	Amt
2010-11	49	22614	27	6615	10	2617
2011-12	87	67889	50	39601	17	11150
2012-13	129	91497	106	76615	29	16882
2013-14	28	39521	14	21266	4	2000

(upto June'13)

(c) to (e): There are 37 proposals pending with CDR Cell as on June 30, 2013. Bank- wise details are as follows:

(Amt. in Rs. Crore)

Name of the Bank	No of cases	Exposure
State Bank of India	17	24487
Bank of India	5	3231
Bank of Baroda	3	1362
ICICI Bank	3	7820
Canara Bank	2	4599
IDBI Bank	1	126
Axis Bank	2	1433
Indian Overseas Bank	1	341
Punjab National Bank	1	200
State Bank of Bikaner & Jaipur	1	119
State Bank of Patiala	1	1311
Total	37	45029

Under CDR Mechanism, maximum time for restructuring of package is 180 days from the date of admission.